

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

´ **(1986-87**)

(NINTEENTH REPORT)

REPORT

ON THE

BUDGET ESTIMATES

FOR 1986-87

FOOD AND SUPPLIES DEPARTMENT

Presented to the House on....



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH.

FEBRUARY, 1987

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C OMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR 1986-87

CHAIRMAN

1. Shri Vijai Vir Singh

MEMBERS

- 2. Shri Hukam Singh Salhawas
- 3. Shri Kundan Lal
- 4. Shri Nekı Ram
- 5. Shrı Nihal Singh
- 6. Shri Phusa Ram
- 7. Shri Ram Bilas Sharma
- 8. Shri Ram Singh
- *9. Smt. Sharda Rani
- **10. Shrı Prabhu Ram

SECRETARIAT

1. Shri G.L. Batra

Secretary

2. Shri Ashok Kumar

Under Secretary

^{*}Smt. Sharda Rani, M.L.A. resigned from the Membership of the Committee w.e.f. 5th June, 1986 (fore-noon)

^{**}Shri Prabhu Ram, M.L.A. was elected to serve on the Committee on Estimates for the remaining period of the year 1986-87 on 28th November, 1986.

INTRODUCTION

- I, the Chairman of the Committee on Estimates for the year 1986-87, having been authorised by the Committee in this behalf, present this Report on the Budget Estimates for the year 1986-87, in respect of the Food & Supplies Department.
- 2. A brief summary of recommendations/observations of the Committee is given in Appendix I. The summary is not exhaustive and for full recommendations or observations of the Committee, reference should be made to the main report.
- 3. A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.
- 4. The Committee are grateful to the Commissioner and Secretary to Government, Haryana, Finance Department and the representatives of the various departments who appeared before them from time to time.
- 5. The Committee place on record their high appreciation of the whole hearted cooperation and unstinted assistance given to them by the Secretary, Haryana Vidhan Sabha and the officer/officials working with the Committee on Estimates.

Chandigarh: The February 16, 1987.

VIJAI VIR SINGH, Chairman, Committee on Estimates.

REPORT

The Committee on Estimates for the year 1986-87 was elected by the Vidhan Sabha consisting of nine Members and notified vide Haryana Vidhan Sabha Secretariat notification No EC-1/1986-87/100, dated 29th April, 1986 under Rule 230 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

- 2 Shri Vijai Vir Singh, M.L.A., was appointed Chairman of the Committee by the Hon'ble Speaker
- 3. The Committee held 36 sittings at Chandigarh and 6 sittings outside Chandigarh till the finalization of this Report.
- 4. The Committee scrutinised the replies received from the Government in connection with the recommendations/observations made by the Committee on Estimates of the previous years in their different reports for the years 1979-80, 1981-82, 1982-83, 1983-84, 1984-85 and 1985-86 pertaining to the Education, Irrigation, Agriculture, Cooperation, Health, Excise & Taxation and Industries Departments and also orally examined the representatives of these Departments except the Industries Department.
- 5. The Committee selected the following departments with a view to scrutinize their Budget Estimates for the year 1986-87:—
 - (i) Food & Supplies;
 - (ii) Animal Husbandry;
 - (iii) Social Welfare; and
 - (iv) PW.D. (Public Health).
- 6. The Committee could not examine the following departments due to the reasons mentioned against each :—

(1) Social Welfare: The Committee could not frame the questionnaire on the Budget Mate-

rial for want of time.

(11) Animal Husbandry: Non receipt of the reply to the questionnaire of the Committee on the Budget Material supplied by the

department

(iii) Public Health: The department supplied the Budg material in the month of February,

1987. Therefore, for want of time the Committee could not frame the

questionnaire.

The Committee in their meeting held on 14th May, 1986, decided to examine the Budget material for the PW.D. (Public Health Branch) and the department was accordingly asked to send the required Budget material to this Secretariat. The Commissioner and Secretary to Government, Haryana, Public Health Department informed that the information in this regard may be considered as 'Nil' as no estimates of the department are presented to the Committee. The Committee did not agree with the plea taken by the department and directed the Commissioner & Secretary to Government, Haryana, Public Health Department to appear before the Committee on 5th February, 1987 to explain the reasons for not furnishing the Budget material The material was, however, supplied after the issuance of the notice for the meeting fixed for the 5th February, 1987. Thus, the Committee observed that the department has deprived the Committee to examine them by sending the material at such a belated stage. The Committee took a serious view of all this and showed their displeasure. The Committee, therefore, reiterate their earlier recommendations as contained in para 6 of the Seventeenth Report of the Committee for the year 1984-85.

- 7. The Committee scrutinized the material relating to the Budget Estimates for the year 1986-87 in respect of the Food and Supplies Department and orally examined the representatives of this Department.
- 8 The Committee also scrutinised the Supplementary Estimates of the Haryana Government for the year 1986-87 (1st instalment) and examined the representatives of the Finance as well as other departments concerned with the demands and submitted their Report thereon to the Vidhan Sabha on 25th November, 1986.

FOOD AND SUPPLIES

IMPORTANCE, AIMS AND OBJECTS OF THE DEPARTMENT

9. The Department of Food and Supplies has three main functions (a) Food Procurement (b) Public Distribution System (c) Regulatory.

The Food Department all over the country was initially created to over come food shortages as a result of the Second World War. It was the department's responsibility to make available essential commodities of daily use to the consumer. The aim is that such supplies should be so arranged that they are within his easy reach. The interest of the consumer are to be safe-guarded in relation to quantity, quality and price of these commodities. The three basic objectives of the public distribution system as they have evolved over the years are—

- (i) to ensure availability of essential commodities;
- (ii) to stablize prices of essential commodities;
- (iii) to ensure equity in distribution and protection to economically vulnerable sections of the society by meeting certain basic needs.

Linked with the supply of essential commodities is the regulatory function of the Food and Supplies Department. The department's duties are to ensure price display under the Essential Commodities Act. The department coordinates the role of Weights and Measures Department and the Health Department as far as the essential commodities are concerned. The department is also the licensing authority for foodgrain dealers licence, cement, kerosene, brick-kiln, coal etc. It also has the responsibility of checking that these items are properly distributed.

By the efforts of the Haryana farmers, the green revolution has come into the State. The Food Department ensures to the farmers a fair price for all coarse cereals, i.e. wheat, rice, paddy, jawar, maize. This is done through the 268 regulated mandis in the State. Any cereal sold in the market at less than the support price is immediately bought by the Food department or the other procuring agencies. Since the farmer is assured of a stable and remunerative price, he grows more and this helps the whole country.

ORGANISATIONAL SET UP

10. Initially the Food & Civil Supplies Department was concerned with only the Civil Supplies and Rationing work. Following the Green Revolution, the Government entered into the sphere of Food Procurement to ensure fair return to the farmers. In view of changed position and for efficient functioning of the Department, it was considered imperative to strengthen the Administrative Wing of the Department.

The departmental working at the Government level is supervised by an Officer of the status of Commissioner and Secretary to Government, Haryana, who is assisted by the Director of the department. The Director, Food & Supplies, besides being the Head of the Department, is also the Joint Secretary to Government, Haryana, Food & Supplies Department. The powers under various statutory Control Orders have been entrusted to the Director as well as Officers subordinate to him and are being exercised by them. These Control Orders have been promulgated under the Essential Commodities Act. 1955.

The Director at the Headquarters is assisted by a team of 7 Senior Officers of Group 'A' and 23 Officers of Group 'B'. In addition, there is ministerial staff provided for running the working of the Department. The list of Group 'A' Officers consist of two Additional Directors—one belonging to IAS cadre and the other departmental promotee; two Under Secretaries; two Joint Directors and one Joint Controller (Food Accounts). The Group 'B' Officers available at the Headquarters are four Deputy Directors; one Deputy Controller (Food Accounts); one Assistant Director (Administration); four Accounts Officers; one Liasion Officer; four District Food & Supplies Officers; one Deputy District Attorney; two Assistant District Attorney and Five Superintendents.

The allocation of work amongst the Officers at the Headquarters has been shown in the administrative chart enclosed. At the field level, the State, for the purpose of purchasing, receiving and storing the Food Reserve, has been divided into 13 circles, namely, Ambala, Bhiwani, Faridabad, Gurgaon, Hissar, Jind, Karnal, Kaithal, Kurukshetra, Mohindergarh at Narnaul, Rohtak, Sirsa and Sonepat, each under the control of District Food & Supplies Controller assisted by the field and office staff consisting of the District Food & Supplies Officers, Assistant Food & Supplies Officers, Inspectors and Sub-Inspectors. In each circle, there are Purchasing Centres at important Mandis and Consuming Centres at suitable places. The purchasing centres are looked after by the Assistant Food & Supplies Officers (76), Inspectors (324) and Sub-Inspectors (430) whose work is supervised by the District Food & Supplies Officers (17)/District Food & Supplies Controller (13). The working of the Field Organisation is administered by the Headquarters Officers who issue instructions regarding the quality of grain to be purchased, purchase rates, movement, shortage and sale of Provincial Reserved Stocks etc.

BUDGET ESTIMATES

11. The total Budget allocation of the Department is to the tune of Rs. 173,24,25,500. The headwise detail is as under:

Sr. No.	Head		Budget Allocation
1.	309—Food Direction and Administration	Rs.	2,54,25,500
2.	509—Capital Outlay on Food Procurement & Supplies Scheme	& Rs.	170,70,00,000
	Total:	Rs.	173,24,25,500

As the Department has a vital role to play in the economy of the State, keeping this aspect in view, the Committee, after scrutinizing the replies to the questionnaire prepared by the Committee and furnished by the Department, decided to examine the Commissioner & Secretary to Government, Haryana, Food & Supplies Department, by way of seeking clarification/explanation on some points and, therefore, the Committee examined the Departmental Representatives.

GENERAL OBSERVATION

12. After scrutinizing the replies, the Committee have observed that the replies have not been given and arranged properly. The information given was not cohesive. Neither any index regarding replies to questions framed by the Committee was given nor proper paging was done which caused a lot of inconvenience to the Committee.

The Committee, therefore, recommend to the Chief Secretary to Government, Haryana, that all the Heads of Departments be directed to supply the requisite information within the stipulated period and the information so supplied should be complete in all respects.

ADMINISTRATIVE SET UP OF DEPARTMENT OF FOOD AND SUPPLIES HARYANA-YEAR 1986-87 Joint Controller Food Accounts Additional Director Joint Director (Supplies and General) Deputy Director (State Reserve) Deputy Director Dy. Contro-ller Food Accounts Assix Controller Food Accounts (Comp.) Deputy Director (Shortage) Deputy Director (Destination Complaints) Joint Director Procurement. Under Secre-tary Admn.-I. Under Secretary Admn.-II Estr. A/Cs. branch. S.O. Audit S.O. Comp. Wheat procure-ment branch. Statistical branch. Estt. II branch District Food & Supplies Officer Hqrs. Food General branch. Supplies branch. Deputy Distt. Attorney Asst. Controller Food Accounts-III Asstt. Controller Food Accounts-II A.D. A. A.D. A. II. S.O.II S.O. IV S. O. Sum Accounts s.o. iii S.O. S.O.P. S.O.R.

ADDITIONAL DIRECTORS

13. The magnitude of work necessitated the detailed advanced planning and preparation and continued attention of senior and experienced Officer. These operations increased the work of Accounts, Storage, Fumigation and Inspection Branches. In view of this, for proper and effective coordination of work, it was felt that there should be an Officer of the status of Additional Director to attend to the procurement work exclusively under the overall guidance of the Director. Therefore, one post of Additional Director was created. It was also informed to the Committee that with the decision to bring many other items of essential commodities under the purview of the Public Distribution System, the work of the Department increased manifold. To ensure constant monitoring, for steamlining the system etc. etc., the second post of Additional Director was required which was accordingly got created. It was also brought to the notice of the Committee that the first appointment on the post of Additional Director by promoting an Officer of the Department was made on 2nd September, 1981. This officer retired on 30th September, 1982. Thereafter, an officer from IAS cadre was appointed as Additional Director during October, 1982. This arrangement continued till June 1986. Besides, it was also informed that from 1st February, 1984, to 31st December, 1985, a departmental officer was also appointed as Additional Director against the second post but he remained on deputation with confed during that period. This all shows conclusively that at one given time, two Additional Directors didn't remain in position concurrently. As desired by the Committee, while supplying additional information, the departmental representatives informed that one Joint Director was adjusted against one of the posts of Additional Directors. Hence, the Committee don't appreciate the justification given for the existence of both the posts of Additional Directors.

The Committee, therefore, recommend that both the post of Additional Directors be abolished, instead one more post of Joint Director be created by the Government to run the smooth functioning of the Department as is at present.

FILLING UP OF VACANT POSTS

14. In reply to the questionnaire of the Committee, the Department supplied information with regard to the vacant posts and about the posts which have come under ban/cut in accordance with the instructions issued by the Government. After scrutinizing the information so supplied, the Committee recommend that the vacant posts be filled up immediately and with regard to the posts which have come under ban/cut, the Chief Secretary may get the work of the Department assessed through the A£ministrative Reforms Department to see about the necessity of such posts.

RESERVATION POLICY

15. After persuing the reply sent by the Department and orally examining the departmental representatives, the Committee have come to this conclusion that the reservation policy laid down

by the Government is not being implemented properly by the Department, in that there is a short-fall in different categories of posts as also the roster is not being maintained properly.

The Committee, therefore, take a serious view of this and recommend that the position with regard to the reserved posts be re-assessed afresh under intimation to the Committee.

LEGAL CELL

16. The Legal Cell in the Department was created to advise, follow-up prosecution in the cases registered against various fair price shops and dealers under the Essential Commodities Act and under others Acts which the Department is enforcing. The Department has also quasi-judicial functions like hearing appeals against cancellation of licences of fair price shops, ordering of recoveries from its employees. In the service matters too, the Commissioner & Secretary to Government, Haryana, Food and Supplies Department is the appellant authority for punishment cases Besides, being huge and vast Department having more than two thousand establishment, a number of enquiries remain pending in the Department and, therefore, for defending all such cases a legal cell was created consisting of one Deputy District Attorney and two Assistant District Attorney. The work done by the cell during the last three years is as follows:—

Year	En	quiry	Jt. ET (appea Tribui Sale t	al)/ nal	C ₁ v ₁ l Suits	Rev writ Hig Cou	h-	Writs and SLP in Supreme Court
1		2	3		4	.5		6
1983-84		18	28		82	8:	1	8
1984-85	2	20	30		90	7:	5	10
1985-86	2	27	35		85	8	9	18
	Writs outside Pb. & Haryana High- Court	Quasi- Judici cases		Cases outside Harya		Other cases a depart- mental Appea	-	Remarks if any
	7	8	-	9		10		11
	2	Nil		Nil		22	appea	over 80 Is have been
	2	Nıl		Nil		25	1983-8	ed- he years 84, 1984-85 985-86.
	2	Nil		Nil		83	und 1.	,05 00.

The Committee after perusing the written reply with regard to the work done by the Cell during the last three years as also hearing the departmental representatives, was not satisfied with the work done by the Legal Cell. The Committee, therefore, recommend that vigorous steps be taken by the Department to dispose of the pending departmental cases/enquiries and pursue other cases pending in the Courts.

The Committee further recommend that a report in this respect be sent within six months.

POSTS OF DISTRICT FOOD AND SUPPLIES OFFICERS AT HEADQUARTERS

17. It was informed by the Department in the Annexure-I of the written reply to the question framed by the Committee that there are four posts of District Food & Supplies Officers at the Headquarters whereas the work has been shown to have been allocated to only one District Food & Supplies Officer. It has also been informed that the incumbent of the post was posted in the Fumigation Branch and was assigned the duties of checking of periodical returns relating to storage and arrangements of Fumigants and proper inspection of foodgrains stocks. He was also required to inspect the wheat stocks in the field and monitor the multifarious duties of the Department. In this respect too, the Committee examined the departmental representatives. The Committee observed that it was not at all satisfied with the work done by the District Food and Supplies Officer and is, therefore, of the view that the District Food and Supplies Officer while sitting at the Headquarters cann't function so efficiently as he can do in field.

Therefore, the Committee recommend that this post be shifted in the field under intimation to the Committee. The work assigned to rest of the three District Food & Supplies Officers at the Head-quarters may also be intimated.

AUDIT

- 18. It was informed by the Department that two types of audits are conducted:—
 - (i) Internal checking of accounts of P.R. Centres at District level; and
 - (ii) internal audit conducted by Headquarters Party of District Accounts.

The Committee was not satisfied with the procedure adopted for the audit. The Committee observed that only the audit staff, i.e. the Section Officer/Junior Auditors be deputed to conduct the audit instead of the Inspectors/Sub-Inspectors and the audit should be conducted quarterly instead of after 6 months or 9 months.

It was further informed that at present, according to the P.R. Accounts Manual, it is not within the purview of the internal audit party to make physical verification at the time of audit. The Committee, therefore, recommend that internal audit party may be authorised to make physical verification of stocks.

In addition, it was also brought to the notice of Committee that the Headquarters internal audit parties used to conduct audit of revenue expenditure before the formation of Haryana State but this system was not carried on after 1st November, 1966. Therefore, the Committee recommend that the practice prevalent before 1st. November, 1966 be again followed in order to minimise the objections to be raised by A.G. Party.

FUMIGATION

19. In reply to the question framed by the Committee, the Department gave, the following figures of total quantity, of foodgrains reserve as on 6th September, 1986—

		(Figures in tonnes)
(1), 1984-85		1,211
(ii) 1985-86		83,010.
(jii) 1986-87.		5,,70,406
	Total	6,54,627

During the oral examination, the departmental representatives gave the figures of balance stock as on 28th December, 1986 which was available in the godowns for movement, as follow—

(Figures in tonnes).

(i) 1984-85	350
(ii) 1985-86	18,500

The above figures show that the balance of 4.75 lacs tonnes of wheat is available for movement. It was also informed that to save the wheat from ants/insect (sursari), fumigation is done. Although the Committee was satisfied to some extent with the procedure adopted for keeping the balance stock in safe custody and its fumigation, yet the Committee recommend that effective steps, particularly with regard to fumigation, be taken, under intimation to the Committee.

EDIBLE OIL

20: It was informed to the Committee that to check the rising prices of edible oil, the State Government made the arrangements for the supply of edible oil imported by the Government

of India from Malasia, through the fair price shops at fixed price during the last three years and the system is still continuing. The monthwise receipt of palm oil during the last three years is as under:—

1983-84

		(Figures in M. Tonnes)
April, 1983		355,500
May, 1983		264.500
June, 1983		260.020
J uly, 1983		277.310
August, 1983		277.310
September, 1983		330 000
October, 1983		500.000
November, 1983		501.270
December, 1983		449.100
January, 1984		700,900
February, 1984		900.000
March, 1984		1000 000
	1984-85	
April, 1984		17000
May, 1984		1000
June, 1984		1100
July, 1984		562
August, 1984		681
September, 1984		1184
October, 1984		1153
November, 1984		739
December, 1984		827
January, 1985		1310
February, 1985		586 1052
March, 1985		1124
	1007.04	1124
April, 1985	1985-86	
May, 1985		767
June, 1985		440
July, 1985		400
August, 1985		492
September, 1985		431
October, 1985		502
November, 1985		481
December, 1985		400
,		400

	(Figures in M. Tonnes)
January, 1986	400
February, 1986	400
March, 1986	400
1986-	-87
April, 1986	400
May, 1986	700
June, 1986	700
July, 1986	700
August, 1986	. 1000
September, 1986	1000
October, 1986	1285
November, 1986	1000
December, 1986	400

After perusing the above figures, the Committee observed that although the palm oil was received, yet it has not been distributed properly to the ruralites. The Committee, therefore, recommend that the Department should take effective steps to streamline the proper distribution of essential/scare commodities, under intimation to the Committee.

RICE SHELLERS/HULLERS PERMITS

21. The Department informed by way of written reply that the following number of permits for setting up of Rice Mills (Shellers)/Hullers were issued during the last three years:—

Year	Total per	nits issued for	
	Hullers	Shellers	
1983-84	43	54	
1984-85	42	. 44	
1985-86	44.	. 39	
1986-87	21	52 (till 31-7-86)	

But, as desired by the Committee, the Department supplied the additional information with regard to the receipt of applications for Rice Shellers and about the sanctioned number of permits etc. etc. While supplying this information, it was stated that 173 applications for the grant of Rice Sheller permits were received and out of which 167 were sanctioned as per details given hereunder and the remaining 6 were returned to the concerned District

Food & Supplies Controller for completion of certain formalities lacking in the applications:—

Year	Applications Received	Sanctioned	Rejected, Returned
1984-85	47	44	
1985-86	40	40	<u> </u>
1986-87	86	83	3
Total	173	167	6

The Committee was surprised to note the difference in the above figures and take a very dim view of the working of the Department for misleading the Committee. The Committee, therefore, recommend that the actual figures, which should have been supplied to the Committee, be supplied immediately.

STORAGE

22. The storage capacity available with various agencies in the State, as informed by the Department is as under:—

(Fig. in lac tonnes) Sr. Name of Existing storage Capacity Total capacity No. the agency capacity under construction Cove-Cap/ Cove-Cap/ Cove-Cap/ red Plinth red Plinth red Plinth Food & Supplies Department 1.66 0 38 1 66 0 38 2. Hafed 2 75 0.87 0.25 2 75 1.12 H.W.C. 3.66 0 15 0 78 0 24 4 44 0.39H.A.M R. 2 55 3 97 0 87 1.50 3 42 5.47 5. C.W.C. 1.06 0.041.10 6 F.C.I. (a) Owned 6 62 0 55 0 33 2 09 6 95 2.64 (b) ARDC 5.32 5.32 (c) Pvt. ARDC 1 55 1 55 Total 25 17 5.92 2 02 4.08 27.19 10.00

This total capacity will be available on completion of storage capacity under construction.

So far as the requirement of storage capacity with the Department is concerned, at present there are 1.66 lacs tonnes covered godowns and plinth of 0.38 lacs tonnes which is insufficient. The Department has to procure 6-7 lacs tonnes of wheat every year. The entire covered capacity available with the Department is thus filled with stocks and due to shortage of covered accommodation, the Department has to store 4-5 lacs tonnes of wheat in the open, which means that there is shortage of 5 lacs tonnes covered capacity. It was also brought to the notice by the departmental representatives that many-a-time the wheat is store in the open.

The Committee, therefore, recommend that the Department should immediately construct its own godowns in order to save the wheat from destruction, under intimation to the Committee.

RAIDS/INSPECTIONS

23 The Department by way of written reply gave the following details with regard to the raids conducted by the Department and the action taken accordingly:—

Sr.	100111		1983-84	1984-85	1985-86
1.	Number of cases registered		218	141	103
2.	Number of persons arrested	1	207	125	103
3	Value of goods seized	Rs.	25,15,884	14,02,944	3,48,444
4.	Number of licences cancelle	ed	178	325	363
5.	Number of dealers whose security was forfeited		1524	1318	1265
6.	Amount of security for-feited	Rs.	8,84,289	3,27,760	2,78,818

After perusing the above information, the Committee observed that it appears that the raids are not being conducted properly as also the numbers of the raids are decreasing every year.

The Committee therefore, recommend that the Department should make strenuous efforts for the smooth running of the departmental activities and a report be subministed to the Committee within six months of the presentation of this report.

DISPLAYING OF PRICE LISTS

24. During the oral examination, it was brought to the notice of the Committee that traders/catering establishments do not display the price lists of the commodities. Even the price lists are not

displayed by the Government fair price shops although it is required in compliance with the Haryana Commodities Price Marking and Displayed Order, 1975.

The Committee take a serious view of the negligence on the part of the departmental officials for not getting the compliance of the above order. The Committee, therefore, recommend that strict instructions be issued to respective District Food & Supplies Controllers/Officers so that the poor public is not harrassed and the action taken in this respect be intimated to the Committee.

OPENING OF DEPOTS

25. During oral examination, the Committee was informed that because of the less margin, the private parties don't prefer to have depots, especially in the interior/rural areas. The Committee, therefore, recommend that the Central Government and the Reserve Bank may be requested to take immediate steps in the matter by giving concessional credit to the owners of the fair price shops so that they could supply other items in addition to the controlled items to the poor and downtrodden sections of our society.

COMPLAINTS AGAINST DEPOT-HOLDERS

26. The Committee through its questionnaire asked the Department to supply Circle-wise information about the complaints received against Ration Depot-Holders as also the action taken against them since 1983-84 which is as under.—

Name of Cucle	Baseless	Depot cancelled	Security forfeited	Watnings issued	Complaint under action
		1983-84			
Ambala	25				
Bhiwani				_	
Faridabad	6	2	2500		
Gurgaon	2	_	2300		
Hissai	33	_	_		
Jind	10	-		3	
Karnal	5	I	1250	_	
Kurukshetra	7	2	17980		
Kaithal	,	_	_	-	
Narnaul	_		1300	_	
Rohtak		_	1775		
Sirsa	3	2	2000		_
	3		2825		
Sonepat	28	1	1300		
Total	122	8	30930	3	

Mame of B Circle	aseless	Depot cancelled	Security forfeited	Warning issued	Complaints under action
			1984-85		,
Ambala	26		500		_
Bhiwani	_	_	_		_
Faridabad	6	5	5200	_	
Gurgaon	3	_	_	1	_
Hissar	34	_		5	_
Jind	8		350		. —
Karnal	8	3	12415		
Kurukshetra	4		_		-
Kaithal	_	-	2350		_
Narnaul	_	_	550		_
Rohtak	2	2	2000	-	-
Sırsa	3	1	2450		
Senepat	23	_	200		-
Total	117	11	26925	6	
Name of B Circle	aseless	Depot cancelled	Security fore feited	Warning issued	Complaint under actio
			1985-86		
Anbala	58	_			9
Bhiwani		-	_		
Faridabad	7	3	3400	_	-
Gurgaon	12	2	3200	1	_
Hissar	47	1	1500	4	6
Jind	31	3	5750	_	_
Karnal	18		14300		
Kurukshetra	7		-	_	_
Kaithal	_	_	3300		_
Narnaul		-	500	1	,
Rohtak	29	3	1400		9
Sirsa	7	-	2575	_	3
Sonepat	_	-	100		4
Зоперат					

The Committee observed that the criteria of forfeituring of security be laid down, if not already done and intimated to the Committee. The Committee also observed that 31 complaints against the Depot-Holders are pending since 1985-86, which means that action is not being contemplated seriously.

The Committee, therefore, recommend that to check the reoccurrence, regular checks be made by the field staff and the pending complaints be disposed of immediately so that the erring
Depot-Holders could be punished severely for the irregularities and
the department should also take steps to open new depots in place
of the depots cancelled, if not opened so far. The Committee
also feel that the Department should increase the security deposits
for various licences. The Committee be also informed after doing
the needful.

DAMAGED WHEAT

27. The Committee was informed by way of reply to the question about the quantity of wheat stored in the godowns of the State since 1983-84 till 31st July 1986 as under:—

Tonnes	1,29,165	(1) 1983-84
17	1,29,165	(iı) 1984-85
,,	1,27,802	(III) 1985-86
,,	1,07,680	(1v) 31-7-86

It was also informed to the Committee that no stock of wheat was damaged due to floods and rains, but some stock was damaged because of non-fumigation. The information about the damaged wheat on this account was promised to be supplied to the Committee at the time of oral examination but till the finalization of this report, the said information was awaited.

The Committee, therfore, recommend that the information with regard to the damaged wheat be supplied immediately and the responsibility for not fumigating the wheat be fixed and action taken against the defaulters be intimated to the Committee immediately.

PURCHASE OF TARPAULINS

28. In reply to a written question of the Committee, the Department informed that no tarpaulins were purchased during the last three years. During the oral examination, it was brought to the notice of the Committee that polythene covers were purchased and are being used instead of tarpaulins. The figures for the last three years were not available with the departmental representatives. However, it was informed that in the year 1986-87, 61,000 covers were purchased. The department while supplying the additional information, gave the following figures of break-up of purchase of

these covers year-wise :--

Sr. No.	Year	Number of polythene covers purchased
1.	1983-84	
2.	1984-85	900
3	1985-86	3,680
4	1986-87	5,100

The Committee noted the difference in figures given by the Department at the time of oral examination, i.e. 61,000 and in the written reply, i.e. 5,100 and took a very dim view of the misleading figures and, therefore, recommend that the exact figures be supplied to the Committee along with the year-wise amount spent thereon.

The Committee further recommend that the old tarpaulins be got repaired immediately as promised by the departmental representatives and the tarpaulins which are not worth repairing, be got auctioned/sold. The Committee be supplied the details on this account.

WHOLESALE/RETAIL LICENCES FOR KEROSENE DEALERS

29. In reply to the Committee's question, the Department gave the circle-wise break-up of the licences issued as under :—

Name of Circle	1983-84	1984-85	1985-86	1986-87 (till 31st July 86)
Ambala	46	32	17	_
Bhiwani	3	5	10	3
Faridabad	3	6	2	
Gurgaon	46	15	11	5
Hissar	49	15	14	1
Jind	25	25	14	3
Karnal	5			
Kaithal	7	_	_	1
Kurukshetra	6	2	4	

	2	3	4	5
Rohtak	65	57	14	7
Sirsa	88	18	14	_
Sonepat	23	21	2	
Narnaul	21	15	4	2
Total	336	212	105	

It was observed by the Committee that the number of licences is decreasing every year. At the time of oral examination, the Committee asked for some additional information which was awaited till the time of finalization of this report. The Committee, therefore, recommend that the desired information may be supplied at the earliest.

DISTRIBUTION OF KEROSENE OIL

30 During the oral examination, the departmental representatives informed the Committee that the Department has been receiving less quantity of the kerosene oil with the result that it was not distributed to all the Ration Card Holders. The Committee observed that the Department should make such arrangements so that it could be checked that the kerosene oil is being distributed properly and it reaches the ruralites. The Committee further recommend that checkings be made in this respect and a report be sent to the Committee at the earliest.

ADULTERATION

31. During oral examination, it was conceded by the departmental representatives that Kerosene oil is being sold by the wholesale dealers to the owners of the Petrol Pumps and also for adulteration purposes. To check the adulteration, it was informed to the Committee, there exists only one laboratory in the State whereas the number of samples is too high The Committee, therefore, recommend that the wholesale dealers be asked to maintain proper accounts and the same should be checked periodically by the District Food & Supplies Controller/Officer by raiding their premises. To minimise the adulteration, the Committee further recommend that frequent raids be also conducted on the Petrol Pumps so that the defaulters could be brought to book by instituting cases against them in the Courts. The steps for opening of atleast one more laboratory be taken, under intimation to the Committee.

DISTRIBUTION OF CONTROLLED CLOTH

32. The Department, in a written reply, informed that the State Government has entrusted the work of distribution of controlled cloth to Confed. The break up of the cloth distributed on



Ration Cards to the consumers, year-wise, is as under :-

Sr. No.	Name of circle	on ration (cards to		
		Grey dhoti	Grey long cloth	Polyster cotton blended shirting	Total
1	2	3	4.	5	6
		1983	-84		
1.	Ambala	107	37-1/4	11	155-1/4
2.	Bhiwani	67-3/4	23	7	97-3/4
3.	Faridabad	80	30	9	119
4.	Gurgaon	63	25	7	95
5.	Hissar	120	43-3/4	12	175-3/4
6.	Jınd	72	24	7-3/4	103-3/4
7.	Karnal	104	31-3/4	1	145-3/4
8.	Kurukshetra	88	28-1/4	8	124-1/4
9.	Narnaul	63	25	7	95
10.	Rohtak	99	29	10-1/4	138-1/4
11.	Sirsa	64	23	6	93
12	Sonepat	72	28	7	107-1/4
	Total	1001	348	101	1450
		198	84-85		
1.	Ambala	304	242-1/4	119	665-1/4
2.	Bhiwani	196-1/2	144	71	411-1/2
3.		214	170-1/4	82	466-1/4
4.		186	141	70	397
 5.	-	343	254	124	72

1 2	3	4	5	6
6. J _{ind}	201	151	73	425
7. Karnal	269-1/4	218-1/4	100-3/4	588
8. Kurukshetra	230	171-3/4	91	492-3/4
9. Narnaul	200	157	77	434
10. Rohtak	297	209-1/4	106	612-1/4
11. Sirsa	169	128	67	364
12 Sonepat	200	152-1/4	75-1/2	427-3/4
Total	2809-3/4	2139	2056-1/4	6005
	198	35-86		
1. Ambala	101	61	76	238
2. Bhiwani	62	41	46	149
3. Faridabad	70	43	53	166
4. Gurgaon	68	42	45-1/4	155-1/4
5. Hissar	110	69	83	
6. Jind	64	39	50	262
7. Karnal	89	57	68	153
8. Kurukshetra	77	48-1/4	57-1/4	214
9. Narnaul	71	45-3/4	53-3/4	182-1/2
0. Rohtak	84-1/2	55-3/4	66-1/4	170-1/2
1. Sırsa	56	35-1/4	41	206-1/2
2. Sonepat	63-1/4	40	46-1/4	132-1/4
Total	915-3/4	577	686-3/4	149-1/2 2178-1/2
	1986-8	 87		2170-1/2
1. Ambala	60-1/3	31-2/3	£ 1/0	
2. Bhiwani	37		5-1/3	97-1/3
3. Faridabad	56 56	16 16	3	56



1	2	3	4	5	6
4.	Gurgaon	49	18	. 4	71
5.	Hissar	71-2/3	26	5-1/2	103-1/3
6.	Jınd	55	16	5	· 76
7.	Karnal	58	23	3	84
8.	Kurukshetra	52	18	3	73
9.	Narnaul	50-1/3	20	. 4	74-1/3
10.	Rohtak	51	20	2	73
11.	Sırsa	36	13	3	52
12.	Sonepat	37	13	2	52
	Total	613-1/3	230-2/3	44	888

After perusing the above figures, the Committee observed that even one or two thans of controlled cloth are not being allocated to every fair price shop. The Committee, therefore, recommend that the department should take some effective steps in this direction under intimation to the Committee.

SUPPLY OF SUGAR

33. The Department informed in written reply that 17,888 tonnes of sugar was supplied in the urban area and 51,171 tonnes in the rural areas in the year 1984-85. Till July 86, 24,014 tonnes of sugar was supplied in the urban area and 67,276 tonnes in the rural areas.

During the oral examination, the Committee observed that the sugar is supplied to the Ration Card holders in the end of the month and, therefore, recommend that instructions be issued to the effect that sugar should be supplied by 10th of every month. A copy of the instructions so issued be sent for the information of the Committee.

APPENDIX-I

Summary of recommendations/observations of the Committee on Estimates (1986-87)

Sr. No.	Page	Paragraph of the Repot	Recommendations/Observations
1	2	3	4
1.		12	The Committee, therefore, recommend to the Chief Secretary to Government Haryana, that all the Heads of Departments be directed to supply the requisite information within the stipulated period and the information so supplied should be complete in all respects
2.		13	The Committee, therefore, recommend that both the posts of Additional Directors be abolished, instead one more post of Joint Director be created by the Government to run the smooth functioning of the Department as is at present
3.		14	After scrutinizing the information so supplied, the Committee recommend that the vacant posts be filled up immediately and with regard to the posts which have come under ban/cut, the Chief Secretary may get the work of the Department assessed through the Administrative Reforms Department to see about the necessity of such posts.
4.		15	The Committee, therefore, take a serious view of this and recommend that the position with regard to the reserved posts be re-assessed afresh under intimation to the Committee.
5.		16	The Committee, therefore, recommend that vigorous steps be taken by the Department to dispose of the pending departmental cases/enquiries and pursue other cases pending in the Courts
			The Committee further recommend that report in this respect be sent—within six months.
6		17	The Committee observed that it was not at all satisfied with the work done by the District Food and Supplies Officer and is, therefore, of the view that the District Food and Supplies Officer while sitting at the Headquarters, cannot function so efficiently as he can do in field.
			Therefore, the Committee recommend that this post be shifted in the field under intimation to the Committee The work assigned to rest of the three District Food & Supplies Officers at the Headquarters may also be intimated
'.			The Committee observed that only the audit staff, ie the Section Officer/Junior Auditors be deputed to conduct the audit instead of the Inspectors/Sub-Inspectors and the audit should be conducted quarterly instead of after 6 months or 9 months.
			The Committee, therefore, recommend that internal audit party may be authorised to make physical verification of stock.

1	2	3	4
			Therefore, the Committee recommend that the practice prevalent before 1st November, 1966 be again followed in order to minimise the objections to be raised by A.G. Party.
8.		19	Although the Committee was satisfied to some extent with the procedure adopted for keeping the balance stock in safe custody and its furnigation, yet the Committee recommend that effective steps, particularly with regard to furnigation, be taken under intimation to the Committee.
9.		20	After perusing the above figures, the Committee observed that although the palm oil was received yet it has not been distributed properly to the ruralites. The Committee, therefore, recommend that the Department should take effective steps to streamline the proper distribution of essential/scarce commodities, under intimation to the Committee
10.		21	The Committee was surprised to note the difference in the above figures and take a very dim view of the working of the Department for misleading the Committee The Committee, therefore, recommend that the actual figures, which should have been supplied to the Committee, be supplied immediately.
11.		22	The Committee, therefore, recommend that the Department should immediately construct its own godowns in order to save the wheat from destruction, under intimation to the Committee.
12.		23	After perusing the above information the Committee observed that it appears that the raids are not being conducted properly as also the number of the raids are decreasing every year.
			The Committee, therefore, recommend that the Department should make strenuous efforts for the smooth running of the departmental activities and a report be submitted to the Committee within six months of the presentation of this report.
13.		24	The Committee took a serious view of the negligence on the part of the departmental officials for not getting the compliance of the above order. The Committee, therefore, recommend that strict instructions be issued to respective District Food and Supplies Controllers/Officers so that the poor public is not harrassed and the action taken in this respect be intimated to the Committee.
14.		25	The Committee, therefore, recommend that the Central Government and the Reserve Bank may be requested to take immediate steps in the matter by giving concessional credit to the owners of the fair price shops so that they could supply other items in addition to the controlled items to the poor and down-trodden sections of our society.

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15.		26	The Committee, observed that the criteria of forfeithring of security be laid down, if no already done, and intimated to the Committee The Committee also observed that 31 complaints against the depot-holders are pending since 1985-86, which means that action is not being contemplated seriously
•			The Committee, therefore, recommend that to check the re-occurance, regular checks be made by the field staff and the pending complaints be disposed of immediately so that the erring depotholders could be punished severely for the irregularities and the department should also take steps to open new depots in place of the depots cancelled, if not opened so far The Committee also feel that the Department should increase the security deposits for various licences. The Committee be also informed after doing the needful,
16.		27	The Committee, therefore, recommend that the information with regard to the damaged wheat be supplied immediately and the responsibility for not furnigating the wheat be fixed and action taken against the defaulters be intimated to the Committee immediately.
17.		28	The Committee noted the difference in figures given by the Department at the time of oral examination, i.e. 61,000 and in the written reply, i.e. 5100 and took a very dim view of the misleading figures and therefore, recommend that the exact figures be supplied to the Committee alongwith the year-wise amount spent thereon. The Committee further recommend that the old tarpaulins be got repaired immediately as promised by the departmental representatives and the
			tarpaulins which are not worth repair be got auctioned/sold. The Committee be supplied the details on this account
8.		29	The Committee, therefore, recommend that the desired information be supplied at the earliest.
9.		30	The Committee observed that the Department should make such arrangements so that it could be checked that the Kerosene Oil is being distributed properly and it reaches the ruralites. The Committee further recommend that checkings be made in this respect and a report be sent to the Committee at the earliest.
).		31	The Committee, therefore, recommend that the wholesale dealers be asked to maintain proper accounts and the same should be checked periodically by the District Food and Supplies Controller/Officer by raiding their premises. To minimise the adulteration, the Committee further recommend that frequent raids be also conducted on the Petrol pumps so that the defaulters could be brought to book by instituting cases against them in the Courts The steps for opening of atleast one more laboratory be taken, under intimation to the committee.

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1	2	3	4
21.		32	After persuing the above figures, the Committee observed that even one or two thans of controlled cloth are not being allocated to every fair price shop. The Committee, therefore, recommend that the department should take some effective steps in this direction under intimation to the Committee.
22		33	The Committee observed that the sugar is supplied to the Ration Card-Holders in the end of the month and, therefore, recommend that instructions be issued to the effect that sugar should be supplied by 10th of every month A copy of the instructions so issued be sent for the information of the Committee

APPENDIX II

Statement showing the outstanding recommendations of the Committee on Estimates relating to the years 1979-80, 1982-83, 1983-84, 1984-85 and 1985-86.

Sr No.	Page of the Report	Paragraph of the Report	Further observations/recommendations made by the Committee
		12	TH REPORT (1979-80)
			EDUCATION
1.	49	18	The Committee reiterate its earlier recommendations and, therefore, recommend that the Government should formulate transfer policy consisting of Senior Officers of the Education Department and a report to the Committee about it.
			IRRIGATION
2.	61	39	The Committee was informed that the matter was being pursued with the Yamuna Committee of the Government of India to reconsider the scheme for construction of earthern embankment alongwith River Yamuna from Kalanaur to Chandraon. It was also informed by the departmental representatives that the next meeting of the Yamuna Committee has been fixed by the Government of India for 24th June, 1986.
			The Committee, therefore, desired that a report be sent to the Committee with regard to the decision taken in that meeting.
3.	61	40	The Committee reiterate its earlier decision that Irrigation Department should pursue the matter with the Agriculture Department and recommend that the sinking of deep and shallow tubewells alongwith the augmentation canal should be discouraged
		1	15TH REPORT (1982-83)
			COOPERATION
4		32	After going through the Inquiry Report, the explanations submitted by Shri Lehmbar Singh, the then Managing Director, Haryana State Federation of Consumers Cooperative Wholesale Stores Ltd (CONFED) and a copy of the letter sent by the Commissioner and Secretary to Government, Haryana, Cooperative Societies, Haryana, exonarating Shri Lehmbar Singh and filing his case, the Committee observed that proper action has not been taken on the Inquiry Report, which must be reconsidered by the Government. The Committee would like that the irregularities committed in the sale of confiscated goods by Shri Shiv Kumar Dahanwal, Salesman, may be looked into and it may also be got verified as to what extent the State was put to loss by this particular official His fitness in the service as also his promotion in the hierarchy of Confed may also be looked into.

1 2 3 4 The Committee was constrained to observe that the grounds on which the above said inquiry has been filed by the Government have not been conveyed to the Committee as per the decision taken in the meeting of the Committee held on 27th June, 1986. The Committee further observed that the 1rregularities commutted with regard to the appointments made in the CONFED may also be may also be looked into and the services of the officials who have been appointed but don't fulfil the requisite qualifications and are not fit to be retained service, be dispensed with immediately so so that the eligibile persons could be recruited. The Committee also desired that final decision taken in this case may be intimated to the Committee in detail. 16TH REPORT (1983-84) HEALTH 5. 9-10 12 The Committee desired that a report to the effect practising that whether unlicensed doctors are or not be obtained from the multi-purpose workers and the ANMs. 6. 12 22 The Committee recommend that the matter regarding opening of casualty wing Sohna may be taken up vigorously with the concerned department in the light of the policy of the State Government to provide casualty services in all the Hospitals situated on the National Highways 7 12 23 The Committee recommend that record of the prescriptions of medicines by the concerned doctors may be kept in the hospital so that it could be judged how many medicines have been provided to the patients from the hospitals and how many and what type of medicines have been recommended by the concerned doctors to be purchased from the open market by the patients. Committee also recommend that some type of column should be inserted in the concerned registers where the medicines prescribed by the doctor are written alongwith the name of the doctor prescribing the medicines. 8. 14 29 The Committee informed that the Ambulances at Gurgaon and Safidon were not working. Ambulance at Safidon was condemned some time back Therefore, a new Ambulance, may be from Red Cross, be stationed at Safidon as there not even a taxi stand. 9. 15 32 The Committee desired that the report with regard to the creation of the Special Cell in the Health Department for repair works be submitted to the Committee. If need be, the matter may also taken up with the Finance Department,

1	2	3	4
10,	16	34	It was informed to the Committee that a meeting on the subject has been fixed with the Vice-Chancellor for 2nd of September, 1986 The Committee, therefore, desired that the results thereof intimated to the Committee
11.	16	35	The Committee desired that for the time being special repairs be carried out.
12.	17	38	The Committee would like to know the outcome of the decision taken by the Government.
13.	18	42	The Committee desired that effective steps be taken to strengthen the Eye Bank already working in the Medical College, Rohtak and the Government should render maximum assistance in this direction.
	•		The Committee also recommend that maximum publicity in this regard be also given by showing films and distributing pamphlets/posters etc. etc.
14.	18	43	The Committee, therefore, recommend that Government should take immediate steps in this direction and settle these pending cases at the earliest
15.	18	44	In view of the reply of the department, the Committee were of the view that they may be informed about the latest position of these cases which have been sent to the State Vigilance Department and are pending till todate
16.	19	45	The Committee desired that latest survey be carried out and it may be checked whether VD. cases are on the increase or decrease.
		-	The Committee also desired that remedial steps be taken particularly in the industrial towns and maximum publicity in this regard may also be given under intimation to the Committee.
17,	19	46	The Committee desired that decision taken with regard to the delegation of powers to the Medical Officer Incharge of 30 to 50 bedded Hospital may also be intimated to the Committee
1	,		17TH REPORT (1984-85)
			EXCISE AND TAXATION
18.	4—5	11	The Committee desired that latest position be intimated
19.	6	13	The Committee desired that the latest position with regard to preparation of gradation list be sent.
20.	7==8	16	The Committee recommend that the system of stamping the bottles by the individual contractor be introduced. The Committee observe that the system of checking of adulteration of liquor is not effective. Therefore, the Committee recommend that some effective steps in this regard be

1	2	3	4
			taken by the department. The Committee also desired that as promised by the departmental representatives, a copy of the guidelines regarding checking of adulterated illicit liquor issued recently by the department be supplied to it.
21,	11	21	The Committee desired that the decision as and when taken by the Central Government be intimated to the Committee.
		18TH	I REPORT (1985-86)
	•		INDUSTRIES DEPARTMENT
22.	6	14	The Committee, therefore, recommend that the vacant posts should be filled up immediately and a report be sent to the Committee.
23.	6	15	The Committee while agreeing with the Departmental representatives, recommend that immediate steps should be taken by the Government to strengthen the Legal Cell. The Committee further recommend that a report about the steps taken in this respect be sent to the Committee within six months.
24.	7	16	After heating the departmental representatives and while agreeing with them, the Committee observed that the Information Cell should be more strengthened and accordingly recommend to the Government for taking steps in this direction under intimation to the Committee.
25.	7—8	17	The Committee, therefore, recommend that the information asked for be sent.
			The Committee further recommend that regular inspections/surprise raids should be conducted on all the shops in the Market instead of one shop in one market as also the Petrol Pumps from time to time and the defaulters be taken to task with heavy penalities. The Committee also recommend to the Government that if there is dearth of required personnel, the deficiency should be meted out immediately, under intimation to the Committee.
26.	8		The Committee, therefore, recommend that encouragement/preference should be given to the residents of Haryana so far as employment is concerned The Department should also educate the masses for the establishment of the Industries so that they could earn their livelihood.
27.	8	. 19	The Committee, therefore, recommend that maximum technical know-how and assistance be given to such Non-Resident Indians but some special concessions should also be given to such Non-Residents of Haryana Origin. The

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28.	9	20	The Committee was pleased to know about the success of the scheme for the grant of Generating Set subsidy amongst the Industrial Consumers. However, the Committee observe that wide publicity should be given through the media of Public Relations Department to make this scheme more popular and the steps taken be also informed to the Committee.
29.	9—10	21	After having gone through the reply, the Committee observed that Cent per-cent targets of recovery are generally not being achieved. Therefore, the departmental representatives were orally examined who promised to send the additional information asked for. The Committee observe that the said information has not been sent so far and take a very serious view of slow pace of recovery. The Committee, therefore, recommend that the desired information be supplied immediately to the Committee in order to enable the Committee to give recommendations and also to suggest remedial measures for the recovery of Loans.
30.	10	22	The Committee would like to know about the availability of the Tin in Tosham area of Bhiwani district as also about the progress made by Hindustan Zinc Ltd., Udaipur, who has been given the area on lease for the purpose, as informed by the departmental representatives during the course of the oral answer to the written question.
31.	11	23	The Committee, therefore, recommend that a detailed report for the closure of M/s Digitak System, Electronics, Faridabad, be sent to the Committee stating the reasons for the closure of the above said Unit within three months of the presentation of this report to the House.
32.	11	24	The departmental representatives during the course of oral answers informed the Committee to send the information with regard to the Plots in the Industrial Development Colonies on which the work has been started. The said information is still awaited. The Committee, therefore, recommend that the said information be supplied immediately.
33.	11	25	The Committee was supplied a list of Small, Medium and Large Scale Industrial units registered with D.G.T.D. However, the Committee recommend that maximum number of industrial units should be established throughout the State in order to boost the economy of the State and a report be sent to the Committee in this behalf after six months.
34:	11	26	The Committee was pleased to see the progress made in this respect since 1981-82. However, the Committee suggests that maximum number of Small Scale Industrial Units should be established in the State in the coming years.

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1	2	3	4
35.		27	The Committee was supplied a list of units sets up under Rural Industries Scheme in reply to a written question. The Committee observed after going through the said list that in some of the districts, a very meager number of such units have been set up. The Committee, therefore, recommend that such units should be established in all the districts so that unemployed youth could be benefited to the maximum extent.
36.	11—12	28	The Committee observed that in Jind almost all the Units which were set up have been closed.
			In view of the above, the Committee recommend that the above referred to Committee should take effective measures so that maximum sick units could be re-started. The Committee further recommend that a report in this respect be sent within three months.
37.	12—13	29	The Committee observe that this amount is not sufficient and should be enhanced by the Government The Committee, therefore, recommend that maximum facilities for providing technical know-how be given and more technical Institutions be started, if required. The Committee also observed that the additional information asked for by the Committee has not been supplied so far
38.	13	30	From the reply of the Department, the Committee feel that sufficient publicity is not being given for this programme. Therefore, the Committee recommend that this programme should be publicized through the media of Public Relations, Haryana, under intimation to the Committee.
39.	13—14	31	The Committee observed that at Sr. No. 21 in this list, the name of 'Wheel Berro' existed and for preparing the pattern of which the Central Government appointed one Committee, namely 'Malkani Committee'. It was also observed by the Committee that the work for preparing the 'Wheel Berro' was assigned to the Indian Research Institute, Napur. On the suggestion of the Committee, the representative of the Government assured the Committee that although Industries Department was not concerned with the preparation of pattern of 'Wheel Berro', yet the Department will bring the details to the notice of the Local Self-Government Department who are dealing with this subject. The Committee desired that a report in this respect be sent at the earliest
40.		32	The Committee felt satisfied about the action taken by the Department. However, the Committee recommend that the senior officers of the Department should conduct surprise checkings from time to time in order to see that the raw material is being used for the purpose for which it has been allocated,

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41.	14	33	The Committee, in view of the discussions, recommend that before deciding to establish an Industrial Estate, proper survey should be conducted by the technical experts.
42.	14—15	34	After going through the reply, the Committee observe that the number of Units registered in 1984-85 was less than 1983-84; No. of Technical advice rendered in 1984-85 was also less than 1983-84 and also the No. of Units visited in the year 1984-85 was less than the year 1983-84
			The Committee, therefore, recommend that the departmental officers should conduct surprise raids to see the working of the quality Marking Centres.
			The Committee, further recommend that the necessary steps taken in this direction by the Department and a progress report thereof, be sent to the Committee accordingly within six months
43.	15	35	From the above, the Committee observe that the value of Goods processed in 1984-85 is less than the year 1983-84 as also the processing charges realised in 1984-85 are less than 1983-84.
			The Committee, therefore, recommend that the senior officers of the Department should carry out inspections to these Centres from the to time in order to bring efficiency in the working of the Department. The Committee be also informed about the progress in this respect.
44.	16	36	During the course of oral examination, the Committee observed that the Government has established Design and Development Centre at Ambala and the said Centre is considering to market the electronics items in the name of 'HARTON', but no agreements for the marketing of Scientific goods being manufactured at Ambala, have been made by the Department
			The Committee, therefore, recommend that the Government should also make arrangements for marketing the Scientific instruments. The Committee further recommend that the decision taken in this regard be intimated to the Committee.
45.		37	From the reply to the written question, the Committee observed that the Local Productivity Councils which were set up at Faridabad and Sonepat under the agencies of National Productivity Council with a view to provide Technical, and Managerial Services in depth to the Industrial units, which would help in improving/increasing productivity, are not

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			functioning properly. Even the funds sanctioned are not being utilized.	
			The Committee, therefore, recommend to the Government to give wide publicity so that the industrialists who cannot appoint their engineers, could get benefit from this Scheme.	
46.	16	38	The Committee, therefore, recommend that these Centres should be started in all the districts of the State and wide publicity should also be given so that the ruralites could also get benefit of these Centres	
47.	17	39	In view of the above, the Committee recommend that the Government should look into the affairs of this Corporation in order to save it from losses	
48.	17	40	From the reply given by the Department, the Committee observed that the No. of Designs manufactured in the Centre and given to the Artisans; Production and sale of the said Centre is decreasing every-year The Committee, therefore, recommend that the department should take some effective measures in this direction in order to boost the sale of the Centre under intimation to the Committee.	
49.	17	41	The Committee, therefore, recommend that some remedial steps should be taken in this direction and a report be submitted to the Committee within six months from the presentation of this report and this undertaking be put under the supervision of an able administrator preferably having technical knowledge.	
50.	17—18	42	From the written reply to the question, the Committee observed that the number of female trainees enrolled for Carpet and Durries Weaving Centres; Brass Metalware Centre and Doll and Toy making Centre are not sufficient. The Committee, therefore, recommend that the	
			Training Centres should be opened in every District of the State and the amount of Scholarship of Rs. 100/- per month being given to every trainee should also be increased.	
51.	18	43	As the Departmental representative was not having the additional information asked for by the Committee, it was promised to send the same, which has not been supplied, the Committee observed. Besides, the Managing Director of the said Corporation was also examined orally, who also could not reply to the questions and sought time to send the information on almost all the questions. The Committee observe that this information has also not been supplied till the time this Report was drafted and finalized by the Committee and, therefore, recommend the Government to take suitable steps for improving the working of this	

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			Corporation in all directions, which has been established for up-lifting the lots of poorer sections of our Society.
			The Committee observed that the pace of production is very slow.
52.	18	44	In view of the above, the Committee recommend that concrete steps should be taken in this regard and the promoters whose loans/ equity have been sanctioned, should start their Units at the earliest. The Committee further suggest that progress report be also sent.

17006—H.V S.—H G.P., Chd.

©1987

Published under the authority of the Haryana Vidhan Sabha Secretariat and printed by the Controller, Printing & Stationery, Haryana, Chandigarh.